

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 94/MP/2023**

Subject : Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to respondent No.1.

Petitioner : Kreate Energy (I) Private Limited (KEIPL)

Respondent : Saranyu Power Trading Pvt. Ltd. (SPTPL) & Anr.

**Petition No. 278/MP/2022**

Subject : Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 17.3.2022 and seeking revocation of the interstate trading licence granted to Arunachal Pradesh Power Corporation Private Limited.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondent : Arunachal Pradesh Power Corporation Pvt. Ltd. (APPCPL)

**Petition No. 282/MP/2022**

Subject : Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 29.3.2022 and seeking revocation of the interstate trading licence granted to Kreate Energy (I) Private Limited (formerly Mittal Processors Private Limited).

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondent : Kreate Energy (I) Private Limited (KEIPL)

**Petition No. 265/MP/2022 along with IA No. 63/2023**

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes.

Petitioner : Arunachal Pradesh Power Corporation Pvt. Ltd. (APPCPL)  
Respondent : Saranyu Power Trading Pvt. Ltd. (SPTPL) & Anr.  
Date of Hearing : **6.2.2025**  
Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Parties Present : Shri Adarsh Tripathi, Advocate, KEIPL  
Shri Rijul Uppal, Advocate, KEIPL  
Shri Ajitesh Garg, Advocate, KEIPL  
Shri Arijit Maitra, Advocate, IPCL  
Ms. Sonia Madan, Advocate, HPPC  
Shri Amit Kapur, Advocate, SPTPL  
Shri Akshat Jain, Advocate, SPTPL  
Shri Shikhar Verma, Advocate, SPTPL  
Shri Anand Ganesan, Advocate, APPCPL  
Ms. Swapna Seshadri, Advocate, APPCPL  
Ms. Ritu Apurva, Advocate, APPCPL  
Shri Karthikeyan M, Advocate, APPCPL

### **Record of Proceedings**

At the outset, the learned counsel for the Petitioner/Respondent, KEIPL requested for an adjournment in the matters due to the non-availability of KEIPL's Managing Director on serious medical grounds. The said request was not opposed by the learned counsel for the other side and accordingly, these matters were adjourned.

2. The Petitions will be listed for the hearing on **6.3.2025**.

**By order of the Commission**  
Sd/-  
**(T.D. Pant)**  
**Joint Chief (Law)**